

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION No. † 2094
TO BE ANSWERED ON 02.08.2021

ENTITLEMENT DEEDS TO ST

†2094. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the number of requests received by Gram Sabhas regarding the distribution of entitlement deeds under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, State-wise;
- (b) the number of entitlements cancelled out of the requests received from the States including the number of entitlement deeds distributed State-wise; and
- (c) the details of the pending claims as on date and by when they are likely to be settled State-wise?

ANSWER

MINISTER OF STATE FOR TRIBAL AFFAIRS
(SMT RENUKA SINGH SARUTA)

(a) to (c) The implementation of forest rights under the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 and recognition of forest rights thereunder is a continuous activity falling within the purview of the State Governments. The process of receipt of claims and their settlement is in process. As per the Act and rules made thereunder, State Governments are responsible for implementation of the provisions of the Act.
